

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 323

IA - 835/2024, IA-778/2024

IN

IB-366(ND)/2021

IN THE MATTER OF:

M/s. Drive India Enterprise Solutions Ltd.

.... Petitioner/Applicant

Vs.

MAK Mobility Pvt. Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the FC : Ms. Binita Shahi, Adv.

Mr. Jitender Chaudhary, Adv.

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **03.04.2024.**

-Sd-

(COURT OFFICER)